

IA No. 02/2022
IN
Mat. App. No. 02/2021

SANDHYA BASNETT

APPELLANT (S)

VERSUS

SAGAR RAI

RESPONDENT (S)

For Appellant : Mr. N.B. Khatiwada, Sr. Advocate.
Ms. Sashi Rai, Legal Aid Counsel.

For Respondent : Mr. Umesh Ranpal, Advocate.
Ms. Yankeela Bhutia, Advocate.

Date: 10/05/2022

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

...

ORDER : (the Hon'ble, the Chief Justice)

By the instant interlocutory application, being IA No.02 of 2022, we notice that the applicant (appellant) is essentially seeking to introduce certain documents, which, according to her, are vital documents for the purpose of proper adjudication of the case and which have not been annexed to the paperbook.

Upon perusing the list of documents, we however notice that these documents have not been a part of the record before the learned Trial Court. As such, without filing an appropriate application under the relevant provision of law, this application, in its present form, cannot be entertained and stands accordingly dismissed.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice